

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 15/05/2016
CA. NO.

PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2017**

NAME OF THE COMPANY: Sh. Rajendra Kumar & Sons. (HUF) Vs. Yamuna Power and
Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: 58 & 59

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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Present: Mr. Deepak Jain and Mr. Pradeep, Advocates for
Petitioners.

Mr. Delep Goswami and Mr. Anirrud Goswami,
Advocates for the Respondents.

ORDER

Reply has been filed on the show cause notice issued to the
Managing Director under Order 16 Rule 12 CPC. It is submitted
that it was on account of some misunderstanding that he a fresh
notice would be received from the Tribunal, that he did not appear
on the last date of hearing. It was a bonafide mistake and not an
intentional one. Though the reply is not acceptable, no further
action is being taken against the Managing Director.

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2. Reply to the main petition has also been filed by the respondents. Given the facts of the case, it would be expedient to have the petitioner's rejoinder on record. Rejoinder be filed within four weeks from today.

3. To come up on 14.03.2017.

Sd/-

(Ina Malhotra)
Member Judicial